



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VII SECTION)**MINUTES OF THE NORMS COMMITTEE- VII****MEETING No.** NC/7/MEET/Feb/202223/18**DATED:** 24/02/2023Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Feb/202223/18 dated 24/02/2023 of Norms Committee - VII for the year 2022-23 was held on 24/02/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	DGFT(HQ)
2	Mahesh Kumar , Assistant Section Officer	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	DINESHNARAIN MATHUR, Technical Consultant	DGFT
6	Omprakash sharma, Technical Consultant	C&PC

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	TRAVANCORE COCOTUFT PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00045240AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.11.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	2 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	STERA ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705001227AM19
RA File Number	042404000100 AM16
Licence No and Date	0410160835/24/07/2015
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier reject in NC meeting No.18/87 dated 26.02.2020. The committee decided to withdrawn the case.	

Case No.	3 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	VISEN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM REVIW00141329AM22
RA File Number	039504000336 AM16
Licence No and Date	0310803153/08/03/2016
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/7/Meet/Feb/202223/18 dated 24.02.2023. Hence, the committee decided to withdraw the case	

Case No.	4 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	VISEN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM REVIW00142439AM22
RA File Number	039504000132 AM16
Licence No and Date	0310803199/10/03/2016
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/7/Meet/Feb/202223/18 dated 24.02.2023. Hence, the committee decided to withdraw the case	

Case No.	5 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	VISEN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM REVIW00142394AM22
RA File Number	039504000334 AM16
Licence No and Date	0310803234/11/03/2016
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/7/Meet/Feb/202223/18 dated 24.02.2023. Hence, the committee decided to withdraw the case	

Case No.	6 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	PRECISION MOULDS AND DIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000490AM18
RA File Number	052404000477 AM18
Licence No and Date	0510405185/02/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing along with sample. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	7 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	VIGI AGRIFILMS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000943AM19
RA File Number	082404000194 AM19
Licence No and Date	0810143407/06/09/2018
Norms Committee Decision: The committee considered the case as per agenda and observed that the case was earlier approved in NC meeting No. 04/87 dated 19.06.2020. The committee decided to withdraw the case.	

Case No.	8 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000434AM19
RA File Number	052304000254 AM19
Licence No and Date	0510407751/11/09/2018
Norms Committee Decision: The committee considered the case as per agenda and observed that the case was earlier approved in NC meeting No.4/87 dated 19.06.2019. The committee decided to withdraw the case.	

Case No.	9 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	JESONS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000566AM19
RA File Number	039404000625 AM19
Licence No and Date	0310824564/22/10/2018
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.4/87 dated 19.06.2019. The committee decided to withdrawn the case.	

Case No.	10 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	COSMO FIRST LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000568AM19
RA File Number	039404000688 AM19
Licence No and	0310824813/31/10/2018

Date	
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.4/87 dated 19.06.2019. The committee decided to withdrawn the case.	

Case No.	11 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM REVIW00005252AM23
RA File Number	042404000171 AM19
Licence No and Date	0410164907/26/11/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/7/Meet/Feb/202223/18 dated 24.02.2023. Hence, the committee decided to withdraw the case	

Case No.	12 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	JESONS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000573AM19
RA File Number	039404000738 AM19
Licence No and Date	0310825362/03/12/2018
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.4/87 dated 19.06.2019. The committee decided to withdraw the case.	

Case No.	13 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705001035AM19
RA File Number	039404000895 AM19
Licence No and Date	0310826515/22/01/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.4/87 dated 19.06.2019. The committee decided to withdraw the case.	

Case No.	14 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705001093AM19
RA File Number	039404000985 AM19
Licence No and Date	0310826967/11/02/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.4/87 dated 19.06.2019. The committee decided to withdrawn the case.	

Case No.	15 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	ARVIND LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705001255AM19
RA File Number	082404000419 AM19
Licence No and Date	0810144762/13/03/2019
Norms Committee Decision: The committee considered the case as per agenda and observed that the case was earlier approved in NC meeting No. 18/87 dated 26.02.2020. The committee decided to withdraw the case.	

Case No.	16 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	GRP LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM REVIW00004782AM23
RA File Number	039404000098 AM20
Licence No and Date	0310829064/16/05/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/7/Meet/Feb/202223/18 dated 24.02.2023. Hence, the committee decided to withdraw the case	

Case No.	17 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	MALAYA RUB TECH INDUSTRIES

Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000307AM20
RA File Number	102404000041 AM20
Licence No and Date	1010060249/20/08/2019
Norms Committee Decision: The committee considered the case as per agenda and observed that the case was earlier approved in NC meeting No. 18/87 dated 26.02.2020. The committee decided to withdrawn the case.	

Case No.	18 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	MINDA TG RUBBER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000313AM20
RA File Number	052404000301 AM20
Licence No and Date	0510411616/23/08/2019
Norms Committee Decision: The committee considered the case as per agenda and observed that the case was earlier approved in NC meeting No.18/87 dated 26.02.2020. The committee decided to withdraw the case	

Case No.	19 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	GENAU MANUFACTURING COMPANY LLP
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000410AM20
RA File Number	052304000281 AM20
Licence No and Date	0510412207/21/10/2019
Norms Committee Decision: The committee considered the case as per agenda and observed that the case was earlier approved in NC meeting No. 18/87 dated 26.02.2020. The committee decided to withdraw the case.	

Case No.	20 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000421AM20
RA File Number	039404000581 AM20
Licence No and	0310832447/25/10/2019

Date	
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.4/87 dated 19.06.2019. The committee decided to withdrawn the case.	

Case No.	21 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000444AM20
RA File Number	522404000038 AM20
Licence No and Date	5210043221/04/11/2019
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	22 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	PLASMIX PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000495AM20
RA File Number	072404000193 AM20
Licence No and Date	0710115789/05/12/2019
Norms Committee Decision: The committee considered the case as per agenda and observed that the case was earlier approved in NC meeting No. 18/87 dated 26.02.2020. The committee decided to withdrawn the case.	

Case No.	23 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	ZENITH INDUSTRIAL RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000498AM20
RA File Number	039504000890 AM20
Licence No and Date	0310833377/12/12/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.18/87 dated 26.02.2020. The committee decided to withdrawn the case.	

Case No.	24 / NC/7/MEET/Feb/202223/18
Case Status	Case Rejected
Party Name	WELSET PLAST EXTRUSIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM REVIW00006364AM23
RA File Number	039504000746 AM20
Licence No and Date	0310833740/27/12/2019
Norms Committee Decision: The committee noted that DL was issued to firm on 16.01.2020 which was followed by a reminder on 22.06.2020. However, firm has not replied to the DL. Therefore, committee decided to reject the case.	

Case No.	25 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	GRP LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM REVIW00004811AM23
RA File Number	039404001046 AM20
Licence No and Date	0310835325/09/03/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/7/Meet/Feb/202223/18 dated 24.02.2023. Hence, the committee decided to withdraw the case	

Case No.	26 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000802AM21
RA File Number	039404000332 AM21
Licence No and Date	0310837622/11/08/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that the case was earlier approved in NC meeting No.7/87 dated 07.10.2020. The committee decided to withdrawn the case.	

Case No.	27 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	SAHARA LABELS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000811AM21
RA File Number	072404000120 AM21
Licence No and Date	0710116891/17/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 24.03.2022. 1. Complete technical details as per annexure to appendix 4E.. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	28 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	SAMPARK INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000810AM21
RA File Number	052404000232 AM21
Licence No and Date	0510414898/17/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 31.08.2021. 1. <i>Bifurcation in the quantity of transparent & white/metallised cast P.P. Film in export & R.M required for each of export separately</i> Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	29 / NC/7/MEET/Feb/202223/18
Case Status	Case Rejected
Party Name	SHYAMALI EXPORT
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000855AM21
RA File Number	042404000095 AM21
Licence No and Date	0410167079/21/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 31.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	30 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	NANOFIL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000856AM21
RA File Number	052404000281 AM21
Licence No and Date	0510415278/22/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 18.08.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	31 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000862AM21
RA File Number	039504000254 AM21
Licence No and Date	0310838473/25/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 14.01.2022. 1. Net weight of export product, thickness wise. 2. GSM and thickness of all import item. 3. % solid content of UV lacquer/ UV varnish. 4. Details of indigenous input with quantity. 5. Material balance between import and export. 6. % wastage claimed. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	32 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	EUPHORIA PACKAGING LLP
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023

HQ File Number	018705000880AM21
RA File Number	082404000224 AM21
Licence No and Date	0810148769/09/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	33 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000891AM21
RA File Number	039504000432 AM21
Licence No and Date	0310838879/14/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 14.01.2022.	
1. Net weight of export product, thickness wise. 2. GSM and thickness of all import item. 3. % solid content of UV lacquer/ UV varnish. 4. Details of indigenous input with quantity. 5. Material balance between import and export. 6. % wastage claimed.	
Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	34 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000903AM21
RA File Number	522404000059 AM21
Licence No and Date	5210043573/23/10/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	35 / NC/7/MEET/Feb/202223/18
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Case Status	Case Approved		
Party Name	ASTRAL LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023		
HQ File Number	018705000909AM21		
RA File Number	082404000253 AM21		
Licence No and Date	0810148906/27/10/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-			
Export Item	Quantity	Import item	Quantity
PVC Pipe (lead free)	300000.0 Kg	PVC RESIN	256800.0 Kg
		CALCIUM ZINC	6300.0 Kg
		IMPACT MODIFIER	5100.0 Kg
		POLYETHYLENE WAX	900.0 Kg
		TITANIUM DIOXIDE	5100.0 Kg
		CALCIUM CARBONATE	25800.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	36 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	GRP LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM REVIW00004813AM23
RA File Number	039404000574 AM21
Licence No and Date	0310839212/29/10/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/7/Meet/Feb/202223/18 dated 24.02.2023. Hence, the committee decided to withdraw the case	

Case No.	37 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	BIHANI MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	018705000927AM21
RA File Number	052304000277 AM21
Licence No and Date	0510415829/10/11/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 24.03.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	38 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	A K RUBBER
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00044045AM21
RA File Number	522404000073 AM21
Licence No and Date	5211000011/21/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	39 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00046552AM21
RA File Number	03AA04013454 AM21
Licence No and Date	0311000316/24/12/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 31.08.2021.

1. *NETT WEIGHT OF EXPORT PRODUCT THICKNESSWISE.*
2. *WT. OF PVC COMPOUND IN TOTAL COMPOSITE WEIGHT OF EXPORT THICKNESS WISE.*
3. *SPEC. AND GSM OF IMPORT ITEM NO 1,2 AND 3* 4. *5. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT TAKING IN TO CONSIDERATION WASTAGE INVOLVED.*

Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).

Case No.	40 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	BULKLINER LOGISTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00049238AM21
RA File Number	10AA04002612 AM21
Licence No and Date	1011000033/29/12/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 31.08.2021. 1. <i>Net content of import item No. 1, 2 & 5 in export.</i> 2. <i>GSM of item No. 1 & 2.</i> 3. <i>material of import item No.5.</i> Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	41 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	PLASTIC PRODUCTS ENGINEERING COMPANY
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00060588AM21
RA File Number	08AA04006505 AM21
Licence No and Date	0811000376/12/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 08 dated 31.08.2021 and uploaded in DGFT Website. Hence the Committee decided to withdraw the case.	

Case No.	42 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred

Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00060582AM21
RA File Number	03AA04015794 AM21
Licence No and Date	0311000765/12/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 31.08.2021 1. NETT WEIGHT OF EXPORT PRODUCT THICKNESS WISE 2. WT. OF PVC COMPOUND IN TOTAL COMPOSITE WEIGHT OF EXPORT THICKNESS WISE 3. SPEC. AND GSM OF IMPORT ITEM NO 9 AND 10 4. CHEMICAL NAME AND CATALOG OF IMPORT ITEM NO 7 5. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT TAKING INTO CONSIDERATION WASTAGE INVOLVED. 5. ALL MANUFACTURING AND TECH. DETAILS AS PER APPENDIX 4E , TOTAL WASTAGE, AND WASTAGE AT EACH STAGE OF MANUFACTURE, TOTAL WEIGHT OF EXPORT PRODUCT EXACT CHEMICAL NAME OF IMPORT ITEM NO 7 AND ITS FUNCTION Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	43 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ALASKA MULTI POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00063188AM21
RA File Number	05AA04024224 AM21
Licence No and Date	0511000806/15/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022. 1. To indicate the full chemical name of import item No. 5, 6, 7 and 9. 2.To provide 4 E with indicating requirement per kg of export item excluding weight of Aluminum Drum (Not as per Number of roller) 3. Whether the export item weight includes the weight of Aluminum Drum. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	44 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00069608AM21
RA File Number	039404000506 AM21
Licence No and Date	0311000980/25/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 26.12.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	45 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00022376AM22
RA File Number	03AA04029569 AM21
Licence No and Date	0311003167/20/04/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 26.11.2022. 1. NET WEIGHT OF EXPORT PRODUCT THICKNESS WISE . 2. WEIGHT OF PVC COMPOUND IN TOTAL COMPOSITE WEIGHT OF EXPORT THICKNESS WISE. 3. SPECIFICATION AND GSM OF IMPORT ITEM NO 9 AND 10. 4. CHEMICAL NAME AND CATALOGUE OF IMPORT ITEM NO.7. 5. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT TAKING INTO CONSIDERATION WASTAGE INVOLVED. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	46 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	CREATIVE POLYPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006274AM23
RA File Number	NA
Licence No and Date	0211001104/18/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023	

1. Manufacturing Process in detail.
2. Catalogue of import item.
3. Net content of import item in export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	47 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	NITREX CHEMICALS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00169722AM22
RA File Number	52AA04013813 AM22
Licence No and Date	5211001219/24/08/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	48 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00172071AM22
RA File Number	10AA04008054 AM22
Licence No and Date	1011000515/27/08/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	49 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006220AM23
RA File Number	NA
Licence No and	0811003290/02/12/2021

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023 1. Process of manufacturing in details indicating wastage at each step of manufacturing. 2. Complete technical specification of import item no. 3 with catalogue whether it is recycled product or prime product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	50 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM REVIW00004470AM23
RA File Number	10AX04000017 AM22
Licence No and Date	1011000732/29/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	51 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00330848AM22
RA File Number	10AX04000039 AM22
Licence No and Date	1011000821/25/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	52 / NC/7/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00346022AM22

RA File Number	05AX04000904 AM22		
Licence No and Date	0511008642/07/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under:-			
Export Item	Quantity	Import item	Quantity
Water Base Adhesive BOPP/SPF 55%+-1% Solid Content	17600.0 Kg	Butyle Acrylate	9680.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	53 / NC/7/MEET/Feb/202223/18		
Case Status	Case Approved		
Party Name	AJIT INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023		
HQ File Number	HQRNORM APPLY 00383399AM22		
RA File Number	05AX04001234 AM22		
Licence No and Date	0511010893/11/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Water Base Adhesive BOPP/SPF 55%+-1% Solid Content	180000.0 Kg	Butyle Acrylate	99000.0 Kg
BOPP TAPE IN JUMBO ROLLS(HAVING NET CONTENT OF 102000.00 KG OF BOPP FILM AND 98000.00 KG OF BUTYLE ACETATE) (Of Relevant Thickness)	200000.0 Kg	Butyle Acrylate	98000.0 Kg
		BOPP FILM	104040.0 Kg
NOTE: 1. Quantity Allowed: As Applied for			
2. Nil wastage is allowed for Butyle Acrylate and 2% wastage is allowed for BOPP FILM			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	54 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00386433AM22
RA File Number	03AX04001772 AM22
Licence No and Date	0311012795/14/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	55 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ESSEN SPECIALITY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00397965AM22
RA File Number	24AX04000085 AM22
Licence No and Date	2411001456/23/03/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	56 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	SPECIALTY POLYFILMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00403402AM22
RA File Number	03AX04001769 AM22
Licence No and Date	0311013372/27/03/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 01.06.2022.

1. Specification and catalogue of synthetic rubber to be imported.
2. % wastage at each stage of manufacturing with justification.
3. Why the wastage generated cannot be recycled.

Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).

Case No.	57 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00408436AM22
RA File Number	05AX04001509 AM22
Licence No and Date	0511011485/30/03/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	58 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00000136AM23
RA File Number	08AX04000187 AM22
Licence No and Date	0811004610/08/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023

1. Bifurcation of wastage for PVC film and coating application.
2. Material balance in terms of solid content of import item.
3. Exact name of lubricant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	59 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00000233AM23
RA File Number	10AX04000015 AM23
Licence No and Date	1011001042/13/04/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	60 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM REVIW00004472AM23
RA File Number	10AX04000063 AM23
Licence No and Date	1011001144/25/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	61 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006221AM23
RA File Number	NA
Licence No and Date	0811005006/25/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023	

1. No. of layer in export product.
2. Manufacturing process in detail indicating wastage at each stage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	62 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ATC TIRES AP PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00001334AM23
RA File Number	26AX04000019 AM23
Licence No and Date	2611000617/13/06/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	63 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ENTREMONDE POLYCOATERS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00001380AM23
RA File Number	03AX04001158 AM23
Licence No and Date	0311015497/14/06/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023	
1. GSM of import fabric. 2. Justification of wastage of 9.98% in quality assurance 3. Commercial value of waste generated. 4. Copy of shipping bill indicating GSM of export product.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	64 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred

Party Name	ENTREMONDE POLYCOATERS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00001498AM23
RA File Number	03AX04001750 AM23
Licence No and Date	0311015669/20/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023 1. GSM of import fabric. 2. Justification of wastage of 9.98% in quality assurance 3. Commercial value of waste generated. 4. Copy of shipping bill indicating GSM of export product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	65 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ATC TIRES AP PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00002042AM23
RA File Number	26AX04000028 AM23
Licence No and Date	2611000637/14/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	66 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ATC TIRES AP PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00002218AM23
RA File Number	26AX04000030 AM23
Licence No and Date	2611000645/22/07/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

Case No.	67 / NC/7/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00002711AM23
RA File Number	03AX04002655 AM23
Licence No and Date	0311017385/22/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	QTY	S. No.	Description	QTY. in Kg
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, D. Nylon and Steel Belt (Total Quantity to be exported 1,800,000.00 kgs)	100 Kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	11.194
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	18.114
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	6.480
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	11.528
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.352
		6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	0.059
		7	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000

		8	7A) CARBON BLACK FEED STOCK (CBFS)	51.580
		9	NYLON TYRE CORD FABRIC (DIPPED)	2.996
		10	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.057
		11	POLYESTER TYRE CORD FABRIC (DIPPED)	0.142
		12	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	6.954
		13	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.897
		14	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.599
		15	RUBBER CHEMICAL :ANTIOXIDANTS	1.102
		16	RUBBER CHEMICAL :ACCELERATOR	0.547
		17	RUBBER CHEMICAL :RETARDERS	0.098
		18	ZINC OXIDE	1.856
		19	STEARIC ACID	0.805
		20	MICROCRYSTALLINE PETROLEUM WAX	0.801
		21	PRECIPITATED SILICA	0.249

		22	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.433
		23	PETROLEUM TACKIFIER RESIN	0.078
		24	PHENOLIC TACKIFIER RESIN	0.621
		25	INSOLUBLE SULPHUR	0.471
		26	SILANE COUPLING AGENT	0.045
		27	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.129
		28	AGEING RESISTANCE CHEMICAL (HTS)	0.113
		29	PROCESSING ADDITIVES	0.290
		30	HOMOGENIZING AGENT	0.066
		31	COBALT BORON COMPLEX-COBALT 22.5% (MONO BOND)	0.031
		32	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		33	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		34	BLADDERS (Qty. in Numbers & relevant size)	0.010
		35	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for the export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	68 / NC/7/MEET/Feb/202223/18
Case Status	Case Approved
Party Name	MRF LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00003241AM23
RA File Number	04AX04000541 AM23
Licence No and Date	0411003982/20/09/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Items: SOLID TYRES - USED FOR INDUSTRIAL APPLICATIONS

Qty.: 17676.0 Kg

Import items:

S. No.	Description	Qty. per 100 Kg of export item
1	NATURAL RUBBER-)	54.09 Kg
2	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1502/1702	0.42 Kg
3.	CARBON BLACK	31.15 Kg
4.	Bead wire	2.95 Kg
5.	Rubber Chemicals (Antioxidants/Accelerator/Antiozonant retardars, peptizers)	2.518 Kg
6	ZINC OXIDE	2.48 Kg
7	Misc chemicals Microcrystalline wax, Paraffin Wax, Pigments, Softners, Stearic acid, solvents, Plasticisers, Synth Resin	4.63 Kg

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note 8 of the

Hand Book of Procedure, Vol. II. for the export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	69 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00003739AM23
RA File Number	06AX04000225 AM23
Licence No and Date	0611001656/14/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023 1. Kindly provide the wastage claimed for metallising process and justification for the same. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	70 / NC/7/MEET/Feb/202223/18		
Case Status	Case Approved		
Party Name	RUMAXO INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023		
HQ File Number	HQRNORM APPLY 00004855AM23		
RA File Number	08AX04001488 AM23		
Licence No and Date	0811006670/07/12/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
HDPE BAGS(HDPE BAGS CONTAINING (1) HDPE GRANULES 375 MT (2) LLDPE GRANULES 100 MT (3) LDPE GRANULES 25 MT)	500 MTS	HDPE GRANULES	393.75 MT
		LLDPE GRANULES	105.00 MT
		LDPE GRANULES	26.25 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	71 / NC/7/MEET/Feb/202223/18
Case Status	Case Withdrawn
Party Name	SOLVAY SPECIALITIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00004898AM23
RA File Number	03AX04004353 AM23
Licence No and Date	0311019862/08/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/7/Meet/Feb/202223/18 dated 24.02.2023. Hence, the committee decided to withdraw the case	

Case No.	72 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00004954AM23
RA File Number	03AX04004541 AM23
Licence No and Date	0311019941/13/12/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 26.12.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 27.02.2023).	

Case No.	73 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ASAWA INSULATION PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00004991AM23
RA File Number	03AX04004439 AM23
Licence No and Date	0311019985/14/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023

1. Process of manufacturing in detail with wastage justification and net content of Al foil in export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	74 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00005512AM23
RA File Number	03AX04004915 AM23
Licence No and Date	0311020477/04/01/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023

1. In 4E quantity shown as 1.150 Kg/Kg while wastage shown is 10%. Please clarify.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	75 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	SML FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006207AM23
RA File Number	52AX04001774 AM23
Licence No and Date	5211004153/09/02/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023

1. Process of manufacturing in detail as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	76 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	ARGIL SPC FLOORING CO

Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006190AM23
RA File Number	24AX04000324 AM23
Licence No and Date	2411002222/09/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023 1. Process of manufacturing in detail Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	77 / NC/7/MEET/Feb/202223/18
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Feb/ 202223/ 18 and 24/02/2023
HQ File Number	HQRNORM APPLY 00006279AM23
RA File Number	04AX04000993 AM23
Licence No and Date	0411004890/13/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Feb/2022-23/18 dated 24.02.2023 1. Weight of each export product and its end use. 2. Generic names of import item. 3. Material balance between import and export on weight basis. 4. Process of manufacturing in detail. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 27.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	